the Table under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963, a copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce:—

(i) Notification S.O. No. 764, dated the 21st February, 1976, publishing the Export of Frog Legs (Inspection) Second Amendment Rules, 1976.

(ii) Notification S.O. No. 894(E), dated the 28th February, 1976, publishing the Export of Light Engineering Products, (Inspection) Rules, 1976.

(in) Notification S.O. No. 977, dated the 6th March, 1976, publishing the Export of Chrome Pigments (Quality Control and Inspection) Amendment Rules, 1976. [Placed in Library. *See* No. LT-10546/76].

Report of the Public Account Committee (1975-76)

SHRIMATI PRATIBHA SINGH (Bihar): Sir, I beg to lay on the Table $_{a}$ coy of the Tw₀ Hundred and Fourth Report of the Public Accounts Committee (Fifth Lok Sabha) on paragraph 10 of the Report of the Comptroller & Auditor General of India for the year 1973-74, Union Government (Posts and Telegraphs) relating to Expansion of Srinagar Telephone Exchange.

Reports and Minutes of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI BHAIYA RAM MUNDA (Bihar); Sir, I beg to lay on the Tabic a copy each of the following Reports and Minutes of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

50 RS-4

(i) Report of the Committee on its visit to the Headquarters Office of the Punjab National Bank, Parliament Street, New Delhi in September 1975.

(ii) Report of Study Tour of Study Group I of the Committee on its visit to Bhopal, Jabalpur, Vara-nasi, Lucknow and Hardwar in December, 1975.

(iii) Report of Study Tour of Study Group II of the Committee on its visit to Bombay, Auranga-bad and Manipal in December, 1975.

(iv) Report of Study Tour of Study Group I of the Committee on its visit to Badli and Singhu villages of the Union Territory of Delhi and Industrial Training Institute, Pusa, New Delhi to February 1976.

(v) Report of Study Tour of Study Group H of the Committee on its visit to Chandpur and Chatesar villages of the Union Territory of Delhi and Industrial Training Institute, Curzon Road and Arabki-Sarai in February, 1976.

(vi) Report of the Committee on its visit to certain DDA Colonies and a Girl'₃ Hostel in the Union Territory of Delhi in March, 1976.

(vii) Minutes of the First to Forty-third, Forty-ninth, Forty-fourth and Fiftyfifth sittings of the Committee.

श्वी प्रकाशवीर शास्त्री (उत्तर प्रदेश): इन दोनों ग्राइटमों के बारे में, जो प्रस्तुत हो चुकी हैं, मेरा यह निवेदन हैं कि ग्रभी तक यह परम्परा रही है कि राज्य सभा सचिवालय की ग्रोर से जो पत या रिपोर्ट यहां प्रस्तुत होती है वह दोनों भाषाओं में होती है ग्रीर ग्रगर किसी एक भाषा में न हो तो उस को कारण बताने वाला विवरण देना पड़ता है लेकिन इन दोनों ग्राइटमों के संबंध में कोई विवरण प्रस्तुत नहीं 99

किाया गया है। आपसे मेरा निवेदन है कि राज्य सभा मचिवालय को यह निर्देश दे कि भविष्म में इस प्रकार की बात न हो। मैं कुछ दिनों से यह देख रहा हूं कि केवल एक भाषा पर ही बल दिया जा रहा है और हिन्दी के साथ-साथ जो रिपोर्ट आनी चाहिये उसकी उपेका

को जा रही है।

MR. CHAIRMAN: It seems to b_e a Parliamentary Committee.

MESSAGE FROM THE LOK SABHA

- I. The Gujarat State Legislature (Delegation of Powers) Bill, 1976.
- II. The Kerala Legislative Assembly (Extension of Duration) Amendment Bill, 1976.

III. The Contempt of Courts (Am endment) Bill, 1976.

SECRETARY-GENERAL: Sir, 1 have to report to the House the following messeages received from the Lok Sabha, signed by the Secretary-General, of (the Lok Sabha: —

In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 29th March, 1976, agreed without any amendment to the Gujarat State Legislature (Delegation of Powers) Bill, 1976 which was passed by Rajya Sabha at its sitting held on the 25th March, 1976.

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"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 29th March, 1976, agreed without any amendment to the Kerala Legislative Assembly (Extension of Duration) Amendment Bill, 1976, which was passed by Rajya Sabha at its sitting held on the 25th March, 1976."

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"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 29th March, 1976, agreed without any amendment to the Contempt of Courts (Amendment) Bill, 1976, which was passed by Rajya Sabha at its sitting held on the 8th March, 1976."

I. THE TAMIL NADU APPROPRIA-TION BILL, 1976.

H. THE TAMHL, NADU APPROPRIATION (NO. 2) BDLL, 1976.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, with your permission, I beg to move:

"That the BUI to authorise payment and appropriation of certain sum_s from and out of the Consolidated Fund of the State of Tamil Nadu for the Services of the financial year 1976-77, as passed by the Lok Sabha, be take into consideration."

Sir, with your permission, I also beg t₀ move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1975-76, as passed by the Lok Sabha, be taken into consideration."